

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 108/08/2019 O.A./260/358/2019

M.A./260/578/2019

M.A./260/579/2019 K C NAYAK

-V/S-

CENTRAL GROUND WATER BOARD ITEM NO:4 FOR APPLICANTS(S) Adv. :Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.:Mr. C. M. Singh

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the applicant submitted that he has filed MA No. 579/19 by which he has informed the respondents the representation of the applicant has been rejected and he has also been relieved vide order dated 07.08.2019 enclosing the copy with the MA. He also filed another MA No. 578/19 to make some amendments to the OA challenging to the orders for relieving and rejecting his representation. He submitted that the points mentioned in the representation of the applicant at Annexure-A/3 have not been considered by the respondents while passing the rejection order dated 07.08.2019(Annexur-A/4). However, on the same date he has been relieved.</p>
	<p>Ld. Counsel for the respondents submitted that the applicant has been relieved after disposal of the representation as per the order dated 30.05.2019. He further submitted that the applicant has completed his tenure of 3 years at Bhubaneswar.</p>

It is seen from the record that the representation has been rejected by the respondents on 07.08.2019 and on same date the applicant has been relieved. Applicant's counsel submitted that the applicant was relieved vide order dated 07.08.2019 on the same day when his representation was disposed of and there is a violation of order dated 30.05.2019.

We are not able to agree with the submissions of learned counsel for the respondents since some of the points mentioned in the representation have not been considered in the rejection order dated 07.08.2019. Hence, the MA No. 578/19 for amending the OA is allowed. Ld. Counsel for the applicant to incorporate the amendments and the amended copy be served to Ld. Counsel for the respondents within three days. Respondents may file detailed counter before next date.

Applicant is at liberty to file a fresh representation to the authorities for consideration of his case as the grounds mentioned in the OA.

Ld. Counsel for the applicant submitted that no substitute has been posted in the place of transfer, although, the respondents have instructed the Junior of the applicant to take charge. Consolidated OA will be filed within three days time after serving copy to Ld. Counsel for the respondents who will file counter before next date.

List on 30.08.2019. It is made clear that the matter may be disposed of at this stage after receiving of the counter.

Copy of this order be given to Ld. Counsel for the respondents.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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